

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

C.A.(CAA)/118(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **28.06.2024**

NAME OF THE PARTIES: **STRIDES PHARMA SCIENCE LIMITED**

Sub-section (1) of section 230 of Companies Act, 2013

ORDER

1. Adv. Hemant Sethi for the Applicant is present.
2. The registered office of the Petitioner No. 3 has still not shifted to the State of Maharashtra on account of technical issue arising in filing a form of INC-22, However, the Regional Director exercising jurisdiction over erstwhile place of registered office has passed the order approving the shifting of registered office.
3. The representative of Regional Director is directed to look into the issue and address the same.
4. List this matter on **05.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/